

Title: Regarding status of implementation of recommendations on the 66th Report of Standing Committee on Commerce and Industry.

12.27 hrs.

MR. SPEAKER: Shri Elangovan, you may also lay the Statement on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): Yes, Sir. I beg to lay this Statement on the Table of the House.

I am making this Statement on the status of implementation of recommendations contained in the Sixty-sixth Report of Parliamentary Standing Committee on Commerce on the direction of the Hon. Speaker, Lok Sabha, in pursuance of the provisions of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin – Part II dated September 1, 2004.

The Standing Committee on Commerce examined the demands for Grants of the Ministry of Commerce and Industry, Department of Industrial Policy and Promotion for the year 2004-05 and presented their Sixty-sixth Report in this regard to the Rajya Sabha on the 18th August, 2004 and the same was laid in the Lok Sabha on 18th August, 2004. The report contains twenty recommendations. The recommendations of the said Committee mainly relate to increasing allocations at the RE 2004-05 stage for Indian Leather Development Programme and Growth Centres; timely approval of the major Plan programme of Technology Upgradation and Indian Leather Development Programme; early decision on the fate of Tariff Commission; close interfacing of Central Manufacturing Technology Institute (CMTI) with industry and specialized institutions like CSIR and Technology Information Forecasting and Assessment Council (TIFAC) for R& D activities; complete utilization of funds by Indian Rubber Manufacturers Research Association (IRMRA); increased allocation of funds to National Institute of Design (NID), National Productivity Council (NPC), Development Council for Cement Industry and Transport subsidy; full support for speedy modernisation and strengthening of Patent & Trade Mark Offices and strengthening of Trade Mark Registry; effective utilization of funds by Quality Council of India (QCI); in-built mechanism for timely utilization of funds by National Council for Cement and Building Materials (NCCBM); to collaborate with National Environmental Engineering Research Institute, Nagpur for development of environmental friendly fire works; implementation and monitoring of Industrial Infrastructure Upgradation Scheme; early clearance of scheme on technology modernization and proper planning of schemes.

All the twenty recommendations of the Committee have been considered in the Department of Industrial Policy & Promotion. The action as recommended by the Committee has either already been taken or has been initiated. The Action Taken Replies on these recommendations have also been sent to the Committee.

*(Also placed in Library, See No. LT 1968/2005)